

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-67/2022/8391/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri Lohit Kumar Saikia,  
District & Sessions Judge,  
Sivasagar.

Dated Guwahati the <sup>3<sup>rd</sup></sup> October, 2023.

Sub: **Extension of Earned leave.**

Ref:- Letter No. DJSV/2023/STDR/6684 dtd. 21.09.2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted **extension of earned leave for five days from 23.09.2023 to 27.09.2023** (sufficing 28.09.2023), **alongwith station leave permission, with the official vehicle, at own cost, till the morning of 29.09.2023**, subject to submission of your leave application in prescribed format as well as the Leave Admissibility Report from the O/o the A.G (A&E), Assam. Further, the Additional Sessions Judge-cum-Special Judge, POCSO, Sivasagar, and in her absence, the next senior most Judicial Officer available at the station will continue to remain in charge of your Court and Office, till you resume duty.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-67/2022/8392-8393/A, dated , 03-10-23**

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information.
- ✓ 2. The Project Manager, Gauhati High Court.

*Sd/-*  
**JT. REGISTRAR (VIGILANCE)**